

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 441 of 2021

Rajendra Paswan No.1.Petitioner
-Versus-
M/s Bharat Coking Coal Ltd. & Anr.Respondents

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : xxx
For the Respondents : xxx

04/ 22.04.2021

In view of the resolution as contained in reference No. 1165-1201/2021 dated 18.04.2021 passed by the Jharkhand State Bar Council, nobody appears for the parties.

I.A.No.2160 of 2021

The present Interlocutory Application has been filed for withdrawal of the original writ application.

From paragraph No. 5 of the Interlocutory Application, it appears that the petitioner has preferred an appeal under clause 33.0 of the Central Standing Orders before the C.M.D. of M/s B.C.C.L. on 15.09.2020 which is still pending.

In paragraph No. 10 of the instant I.A. the petitioner has prayed for granting permission to withdraw the present writ petition with a liberty to file a fresh writ petition.

In view of the prayer made in the instant writ application and in view of the fact that petitioner has rushed to this Court without waiting for a decision of the appellate authority hence the writ petition itself is premature.

Accordingly, the instant Interlocutory Application No.2160 of 2021 stands allowed and W.P.(S) No.441 of 2021 is hereby dismissed as withdrawn with liberty to file afresh as and when fresh cause of action arises.

[Dr. S.N.Pathak,J]